

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

(THIS THE 14th DAY OF SEPTEMBER, 2010)

PRESENT:

HON'BLE MR. S.N. SHUKLA, MEMBER-A

ORIGINAL APPLICATION NO.929 OF 2007
(U/s, 19 Administrative Tribunal Act.1985)

Janardan Yadav, Son of Sri Late Kuber Yadav,
Resident of Village Bankat, Post Chaubepur,
District-Varanasi-2211004.

..... Applicant

By Advocate :Shri A.K. Yadav

Versus

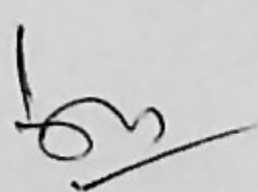
1. The Union of India through the Secretary,
Department of Pension Pensioners' Welfare,
Civil Aviation, Safdarjung, New Delhi.
2. The Regional Executive Director (NR),
Airport Authority of India (NAD),
Indira Gandhi International Airport,
Palam, New Delhi-110037.
3. The Regional Executive Director,
NR, AAI(NAD), Indira Gandhi
International Airport, Palam, New Delhi.
4. The Director (P&A), AAI, Rajiv Gandhi Bhavan,
Safdarjung Airport, New Delhi.

..... Respondents

By Advocate: Shri P.C. Shukla

ORDER

1. Even on the revised call none for the respondents. Shri A.K. Yadav, learned counsel for the applicant invites attention of this Tribunal to order dated 20.09.2007 whereby interlocutory order was passed directing the respondents to pass a reasoned and speaking order within six weeks on the representation of the applicant dated 9.1.2006. The order and directions dated

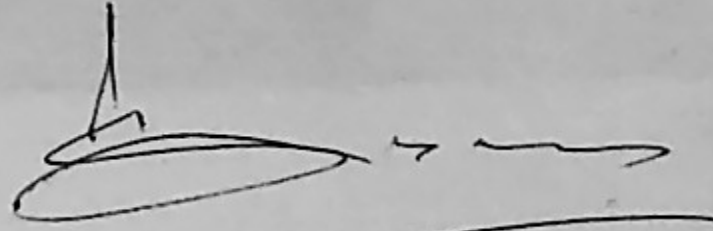


20.09.2007 remain uncomplied till date. The learned counsel for the applicant states that his grievances may be redressed if the respondents are redirected to dispose of his representation dated 09.01.2006 (Annexure A-5 of the OA) within a specified period of time.

2. This OA is disposed of finally with direction to respondent no.2 to pass a reasoned and speaking order on the representation of the applicant dated 9.1.2006 within a period of eight weeks of passing of this order. The decision of the competent authority will be communicated to the applicant forthwith.

3. With these observations this OA stands disposed of finally.

No order as to Costs.



Member-A

/ns/